

Court-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

A.Nos. 17 of 2014 & IA No.23 of 2014 and 18 of 2014 & IA No.24 of 2014

A.No. 33 of 2014 and IA No. 51 of 2014 & IA No. 323 of 2014

A.No.293 of 2013 & IA No. 390 of 2013

A.No. 328 of 2013 and IA No. 432 of 2013 & IA No. 324 of 2014

A.No. 263 of 2013 & IA No. 353 of 2013

Dated : **10th May, 2016**

Present: **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:

A. No. 17 of 2014

Maithan Alloys Ltd. Appellant(s)

Versus

Central Electricity Regulatory Commission & Anr. Respondent(s)

A.No.18 of 2014

Jai Balaji Industries Ltd. Appellant(s)

Versus

Central Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Usman Khan

Counsel for the Respondent(s): Mr. M.G. Ramachandran, Ms. R.Ramachandran
Ms. Anushree Bardha, Ms. P.Saigal & Mr. S. Arya for R-2
Mr. Rajiv Shankar Dwivedi for Intervenor (A.No.18/14)

A. No. 33 of 2014 and IA No. 51 of 2014 & IA No. 323 of 2014

Impex Ferro Tech Ltd. Appellant(s)

Versus

Central Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Usman Khan

Counsel for the Respondent(s): Mr. M.G. Ramachandran for R-2
Mr. Saurabh Mishra for R-3

A.No.293 of 2013 & IA No. 390 of 2013

Bhaskar Shrachi Alloys Ltd. Appellant(s)

Versus

Central Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Usman Khan

Counsel for the Respondent(s): Mr. M.G. Ramachandran for R-2
Mr. K.S. Dhingra for R-1
Mr. Rajiv Shankar Dwivedi for SAIL & ACC-Intervenor

Appeal No. 328 of 2013 and IA No. 432 of 2013 & IA No. 324 of 2014

Shyam Ferro Alloys Ltd. **Appellant(s)**
Versus
Central Electricity Regulatory Commission & Anr. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Usman Khan
Counsel for the Respondent(s): Mr. M.G. Ramachandran for R-2
Mr. Saurabh Mishra for R-3
Mr. K.S. Dhingra for R-1

A.No. 263 of 2013 & IA No. 353 of 2013

Bhaskar Shrachi Alloys Ltd. **Appellant(s)**
Versus
Central Electricity Regulatory Commission & Anr. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Usman Khan
Counsel for the Respondent(s): Mr. M.G. Ramachandran for R-2

ORDER

In this batch of Appeals, on earlier date also, adjournment was given to the Appellant and today again, there is a request for adjournment on behalf of the Appellant in this batch of Appeals.

In Appeal Nos. 293 of 2013 and 328 of 2013, Mr. K.S.Dhingra, learned counsel for the Respondent No.1/CERC is filing his written submissions today. Let us take this on record.

It is made it clear today that the Central Commission is free to take follow-up action in view of the Impugned Orders in the said appeals without considering the fact that the said appeals are pending before this Appellate Tribunal.

Post this batch of appeals for arguments on **14th July, 2016.**

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

vt/kt